

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOKSABHA
UNSTARRED QUESTION NO. 2808
TO BE ANSWERED ON FRIDAY THE 3rd AUGUST 2018
SHRAVANA 12, 1940 (SAKA)**

"CLAIMS UNDER CENTRAL EXCISE AND SERVICE TAX".

2808. Shri Rakesh Singh

Will the Minister of **FINANCE** be pleased to state:

- a) whether the refund claims for central excise and service tax charges by industries in Madhya Pradesh have been kept pending for a number of years, if so, the details thereof and the reasons therefor;
- b) whether the Government has organized camps in industrial areas for refund of the said claims;
and
- c) if so, the details of the refund claims, industrial area-wise?

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI SHIV PRATAP SHUKLA)**

- (a) No Madam, there are no Central Excise and Service Tax refund claims of industries in Madhya Pradesh pending beyond stipulated time.
- (b) As there is no refund claim pending beyond the stipulated time period, no refund camp has been organized by the Government.
- (c) Does not arise, in view of (b) above.
